

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant.

Versus

Asset Reconstruction Company (India)

Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and
Mr. Devansh Jain, Advocates.**

**For Respondents: Mr. Abhirup Das Gupta, Mr. Ishaan Suggal,
Mr. Varun Gupta (ARCIL), Mr. Nishith Doshi
(ARCIL) and Mr. Rishab Kapoor, Advocates for R-1.
Mr. Pankaj Dhanuka (IRP) and Mr. Sanjeev Kumar,
Mr. Anshul Sehgal, Mr. Abhishek Goyal,
Advocates for R-2.
Mr. Ramji Srinivasan, Sr. Advocate.**

ORDER
(Virtual Mode)

13.10.2020 Heard Mr. Ramji Srinivasan, Sr. Advocate representing the Respondents in regard to competence of the instant reference. Hearing remained inconclusive.

Mr. Ramji Srinivasan, Sr. Advocate submits that he has prepared a note of submissions which he will be filing during the course of day.

Mr. Abhijeet Sinha, Advocate representing Appellant may also file a short note of submissions.

Post the matter for further arguments on **05th November, 2020 at 03:00 PM.**

**[Justice Bansi Lal Bhat]
The Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**